

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1138(ND)/2018**

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2019**

**NAME OF THE COMPANY: M/s. R J Packwells Pvt. Ltd. V/s. M/s. Nibula  
Print and Pack Pvt. Ltd.**


**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>Present for the Petitioner:</b>	Mr. Ashok Kriplani, IRP		
	<b>Present for the Respondent:</b>	None		

**ORDER**

An application has been filed by the IRP, Mr. Ashok Kriplani under Section 19(2) of the Code stating that no cooperation is being extended by the Ex-Directors and the auditors for preparing the information memorandum. The first COC is yet to be held.

In view of the submissions made, notice of this application be effected on the concerned persons returnable on 14<sup>th</sup> January, 2019. Dasti.

  
**(V. K. Subburaj)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**